

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

RA No. 374/1993

Date of decision: 18.10.93

in

OA No. 517 of 1993.

Urban Basis Service Employees  
Association & others

..... Applicants.

vs.

Union of India and others..... Respondents.

Order (by circulation)  
(by Hon'ble Mr B.N.Dhoundiyal, Member(A))

In the present review application, filed under Section 22(3)(f) of the Administrative Tribunals Act, 1985 against the judgment of this Bench dated 21st September, 1993, the petitioners have stated that neither the absorption of 200 Area Volunteers as A.P.Os nor the absorption of 50 Area Volunteers in the Planning department, have been included in the directions and that their request for keeping the original application alive has not been considered.

2. The request that Area Volunteers may be absorbed in these departments has been considered in the aforesaid judgment. The number of vacancies of A.P.O, calculated by petitioners on the basis of one area volunteer for 2000 families assumes that posts have in fact been sanctioned. The record shows that such sanctions were limited and the posts were to be created in a phased manner. This Tribunal cannot decide as to what exact number of vacancies should be created by the respondents. The judgement adequately safe-guards the interest of the petitioner by providing that no outsiders will be taken till their absorption. It was felt that the Tribunal cannot ~~prescribe~~ direct as to what tests should be prescribed by the respondents before selecting area volunteers for different posts.

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The request for keeping the original application alive was also considered but it was felt that this Tribunal cannot function as <sup>a</sup> monitoring and supervisory body and its task finishes after adjudication of the matter. No doubt, the petitioners will be free to move an application if they find that the judgment dated 21st September, 1993 is not being properly implemented.

3. In view of above considerations, we see no merit in the review application and it is hereby dismissed with no order as to costs.

*B.N.Dhundiya*  
( B.N.Dhundiya )  
Member(A).

*S.K.Dhaon*  
( S.K.Dhaon )  
Vice Chairman